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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH  
AT HYDERABAD

O.A.No.1066/91

Date of Order:12.10.93

P.Narasimha Murthy

.. Applicant

Vs.

1.The Director,  
Maintenance Southern Telecom Region,  
39, Rajaji Salai  
"Wawoo" Mension,  
Madras.

2.The Telecom District Engineer,  
Nellore.

3.The Assistant Engineer,  
Coaxial Maintenance  
Sullurpet,  
Nellore District.

.. Respondents

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Counsel for the Applicant : Mr.V.Sudhakar Reddy

Counsel for the Respondents : Mr.N.R.Devaraj

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CORAM:

THE HON'BLE MR.A.B.GORTHI : MEMBER (ADMN.)

THE HON'BLE MR.T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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TSR

ORDER

I As per Hon'ble Shri A.B. Gorthi, Member (Admn) X

The applicant, having been sponsored by the Employment Exchange, was recruited as Casual Labourer in June, 1985 and he worked as a temporary Casual Labourer till 31.10.1985. Thereafter, he was properly engaged as Casual Mazdoor from 16.11.1985. But his services were terminated with effect from 29.3.1988, by means of a notice issued on 27.2.1988. Aggrieved by the same, he approached this Tribunal with OA 601/88, which was allowed with a direction to the respondents therein, to reinstate the applicant into service with all consequential benefits. Ever since, the applicant is in continuous service of the respondents. The relief that he has claimed in this application is, for a direction to the respondents, to regularise his services from the date of his initial appointment, and absorb him in the regular post with all consequential benefits, monetary or otherwise.

2. The respondents in their counter affidavit, have accepted the various averments made in the application. They have stated that he was not eligible for the benefit of the scheme prepared in pursuance of the orders of the Honourable Supreme Court in AIR 1987 SC 2342, as the applicant was not engaged prior to 30.03.1985. However, the respondents introduced another scheme dated 07.11.1989, under which, temporary status would be conferred on all the Casual Labourers currently employed, and, whom have rendered a continuous service of atleast one year out of which, they must have been engaged on work for a period of ~~240~~ 240 days.

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Copy to:-

1. The Director, Maintenance Southern Telecom Region,  
39, Rajaji Salai, "Wawoo" Mansion, Madras.
2. The Telecom District Engineer, Nellore.
3. The Assistant Engineer, Coaxial Maintenance Sullurpet,  
Nellore District.
4. One copy to Sri. V. Sudhakar Reddy, advocate, 3-5-899,  
Himayatnagar, Hyd-29.
5. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

*32/2010  
Rsm  
10/10/02*

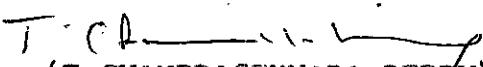
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3. The applicant's case would be squarely covered by the scheme introduced vide memo dated 07.11.1989. The respondents further clarified in their counter affidavit that the case of the applicant, for grant of temporary status/regularisation is under the active consideration of the respondents.

4. In view of what is stated above, this application is disposed of with the following directions to the respondents.

- a) As the applicant has become eligible for grant of temporary status, the same may be granted to him in accordance with the circular letter No.269-10/89-STN dated 07.11.1989.
- b) The applicant will be entitled to all the benefits that accrued on the grant of temporary status to him.
- c) The case of the applicant for regularisation, will be considered strictly in accordance with his seniority and as per the extant instructions.

5. The Respondents are given three months time to comply with our directions so far as they pertain to the grant of temporary status with all consequential benefits. OA is allowed with the above ~~said~~ directions without no order as to costs.

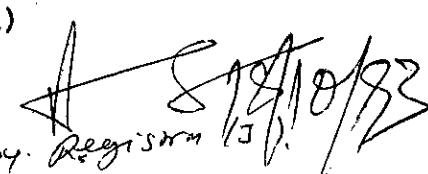
  
(T.C. (T. CHANDRASEKHARA REDDY)  
Member (Judl.)

  
(A.B. GORTHI)  
Member (Admn)

Dated: The 12th October, 1993

(Dictated in the Open Court)

mvl

  
S. J. S. 10/10/83  
by Registration (J)

contd. - 31 -

O.A. 1066/91

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)  
AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM: M(A)

Dated: 12/10/1993

ORDER/JUDGMENT: ✓

M.A./R.A./C.A.NO.

O.A.No.

in  
1066/91

T.A.No.

(W.P. )

Admitted and Interim directions  
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

